

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

20. I.A. 76/2021  
I.A. 220/2021  
\*I.A. 1320/2021  
I.A. 2162/2020  
IN  
C.P.(IB)-1328(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRICHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.07.2021**

NAME OF THE PARTIES: Shri Krishna Enterprises

Vs.

Paramount Wheels Pvt. Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Darryl Pereira, counsel appearing for the RP, Mr. Raghav Wadhwa, counsel appearing for the successful resolution professional are present through virtual hearing.

**I.A. 2162/2020**

The above Interlocutory Application has been filed by successful resolution applicant for modifications/changes in the resolution plan which was approved by this bench on 09.09.2020 by way of hearing and disposal of resolution plan M.A No. 773/2020 dated 09.09.2020. The above I.A. 2162/2020 was filed on 17.11.2020 and another I.A. No. 1320/2021 was filed on 11.01.2021 by successful resolution applicant

by which he had provided additional information to buttress his case. It was brought to the notice of this bench that the modifications/changes sought in the resolution plan were rejected by the CoC. The counsel appearing for the RP mentioned that reply has been filed in I.A. 2162/2020 keeping in view the fact that the resolution plan has not yet been implemented even though about 9 months have passed since the approval of the plan. The bench is of the view that it should be decided on earliest possible date. List these two applications for final hearing on 22.07.2021 high on board. The bench makes it clear to the applicant and to the respondent side that the bench would take a final call on the applications on that date irrespective of whether the counsels are present or not to argue the matter. List this matter on 22.07.2021 for hearing

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)